## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## REVIEW PETITION NO. 19 OF 2015 IN APPEAL NO. 108 OF 2014

Dated: 25<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Company of Karnataka Ltd. & Ors. .... Review Petitioner(s)

Versus

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Review Petitioner(s) : Mr. Sanjay Jain, Sr. Adv.

Mr. D. L. Chidananda

Counsel for the Respondent(s) : Ms. Mazag Andrabi

Mr. Varun Kapur for Udupi Power/R-2

## ORDER

Learned counsel, Ms. Mazag Andrabi appearing for the second Respondent submitted that, an adjournment in the matter may kindly be granted on the ground that arguing senior counsel is unable to appear before this Court today.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

List the matter for hearing on <u>18<sup>th</sup> & 19<sup>th</sup> December, 2018</u>, as agreed by the learned senior counsel appearing for Review Petitioner and learned counsel appearing for the second Respondent.

(S. D. Dubey) Technical Member vt/pk (Justice N. K. Patil)
Judicial Member